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SHRI MURASOLI MARAN: That means he has not laid it on the Table of the House. He has to come back.

THE DEPUTY CHAIRMAN: He has laid it. I have allowed him to lay it. I have allowed him with my discretion to allow it. (Interruptions). Later he come back and share with the House the reasons why there was a delay. I giving this assurance. At least listen to the Chair sometimes. (Interruptions)

- I. Valuation Report (1989-90) of the Life Insurance Corporation of India.
- II. Notification of the Ministry of Financ (Deptt. of Economic Affairs) publishing the amendment relating to Deposit Scheme for Retiring Employees of Public Sector Companies.
- III. Notification of the Ministry of Fin-(Department of Economic Affairs) publishing the National Saving Scheme (Amendment) Rules, 1991.
- IV. Notification of the Ministry of Finance (Department of Revenue) and related papers.
- 5. THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE); Sir, I lay on the Table---
 - I. A copy (in English and Hindi) of the Twentieth Valuation Report of Life Insurance Corporation of India, for the year 1989-90 under section 29 of the Life Insurance Corporation Act. 1956. [Placed in Library. No. LT-102/91].
 - II. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. 15 10 91-NS-II, dated the 22nd April, 1991 and Notification No. 2 19 89-NS-II, dated the 23rd April, 1991, publishing the amendments relating to Deposit Scheme for Retiring Em-(Placed in Library. See No. LT-191) [Placed in Library. See No. LT-101/91]

- III. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification G.S.R. No. 253(E), dated the 2nd May, 1991, publishing the National Saving Scheme (Amendment) Rules 1991, under Sub-section (3) of section 15 of the Government Saving Banks Act, 1873. [Placed in Library. See No. LT--100/911
- IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) under Section 41 of Finnace Act. 1979 together with explanatory memoranda thereon:-
 - (1) G.S.R. No. 1001(E), dated the 26th December 1990 exempting H.E. Mr. Habib Boulares, Minister of Foreign Affairs of Tunisia and three members of the delegation on their visit of India from 27th to 29th December. 1990, from the payment of foreign travel tax leviable thereon in respect of their international journey to any place outside India.
 - (2) G.S.R. No. 82(E), dated the February, 1991 exempting H. E. Mr. Gerand Collins and five members of the delegation on their visit to India from 20th to 25th February. from payment of foreign travel tax leviable thereon in respect of their international journey to any place outside India.
 - (3) G.S.R. No. 87(E) dated the 22nd February, 1991 exempting H.E. Mr. Mohammed Ebrahim Massoud Minister of State & Member of the Cabinet (a special Envoy of the kind Fahd of Saudi Arabia) and four members of the delegation on their visit to India from 24th to 25th Febuary, from payment of foreign travel tax leviable thereon in respect of their international journey to any place outside India.
- (4) G.S.R. No. 94(E) dated the February, 1991 exempting H.E. Dr. Richard Von Weizsaecker. President of Republic of Germany, Mrs. Mari-

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anne Von Weizsaecker and thirty eigth members of the delegation on their visit to India from 28th February to 6th March, 1991 from payment of foreign travel tax leviable in respect of their international journey to any place outside India.

- (5) G.S.R. No. 95(E) dated the 28th February, 1991 exempting H.E. Mr. Hans Dietrich Genscher, Minister for Foreign Affairs of the Federal Republic of Germany Mrs.Genscher and Sixteen members of the delegation on their visit to India from 28th February, 1991 to 2nd March, 1991 from payment of foreign travel tax leviable thereon in respect of their international journey to any place outside India.
- (6) G.S.R. No. 149(E) dated the 18th March, 1991 exempting H.E. Abdul Rehman-Bin Ibrahim Awadi Minister of State of Kuwait (a special envoy of the Emir Kuwait) and four members of delegation on their visit to India from 17th to 19th March, 1991 from payment of foreign travel tax leviable thereon in respect of their international journey to any place outside India.
- (7) G.S.R. No. 183(E) dated the March, 1991 exempting H.E. Nizar Hamdoon, Permanent Under Secretary and special Envoy of the President of the Republic of Iraq and one Alide on their visit to India from 28th to 29th March, 1991 from payment of foreign travel tax leviable theron in respect of their international journey to any place outside India.
- (8) G.S.R. No. 198(E) dated the April, 1991 exempting His Excellency Mr. Shahryar Khan, Foreign Secretary of Pakistan and four members of the delegation on their visit to India from 4th to 7th April 1991 from payment of roreign travel tax leviable thereon in respect of their international journey to any place outside India.

- (9) G.S.R. No. 199(E) dated the 2nd April, 1991 exempting Lt. Shamim Alam Khan, Chief of General Staff, Pakistan and six members of the delegation on their visit to India from 31st March 1991 to 4th April, 1991 from payment of foreign travel tax leviable thereon in respect of their international journey to place outside India.
- (10) G.S.R. No. 211(E) dated the 9th April, 1991 exempting H.E. Mr. Arpad Goncz and President of Republic of Madame Arpande Goncz Hungary, and Twenty six members of the delegation on their visit to India from 10th to 15th April, 1991 from payment of foreign travel tax leviable thereon in respect of their tional journey to any place outside India.
- (12) G.S.R. No. 248(E) dated the 1st May, 1991 exempting Mr. Li Jong Ok Vice President of the DPR of Korea and nine members of the their visit to India delegation on from 7th to 11th May, 1991 from payment of foreign travel tax leviable thereon in repect of their international journey to any place outside India.
- (12) G.S.R. No. 249(E) dated the 1st May, 1991 exempting H.E. Mr. Shinyog Lho, Special Envoy of President of Republic of South Korea and his wife on their visit to India from 30th April 1991 to 4th May, 1991 form payment of foreign travel tax leviable, thereon in respect their international journey to place outside India. [Placed in Library See No. LT-28/91]
- श्री सुरेश पनौरी (मध्य प्रदेश) मैडम् ...(व्यवधान) पाक सरकार ने भारतीय महिलाग्रों की ट्रांजिट फसिलीटी विदड़ा कर ली है। इस संबंध में भारत सरकार को अपनी तरफ से अञ्जिक्शन देना चाहिए पाकिस्तान सरकार को **ग्रौर इस** संबंध में मंत्री जी को भी सदन में स्टेट्मेंड देना चाहिए।

THE DEPUTY CHAIRMAN: If you want to raise this issue, please come with a special mention. I will permit it. Let us now go ahead with the list. Special mentions. Shrimati Bijoya Chakravarty.

RE. SAFETY OF SHRI DORAISWAMY, IOC OFFICIAL

थी सैयद सिम्ते रजी (उत्तर प्रदेश) : महोदय, ग्रो एन जी०सी र्के सिनियर ग्राफिसर भि इरेंस्वामी मिलिटेंटस के कब्जे में हैं। एनकी काफी दिनों से इस समस्या का सःमना करना पड रहा है। दुरेंस्वामी की खरियत क्या है, उनकी स्थिति क्या हैं, इससे उनके परिवार वाले व देश के सारे लोग उनके बारे में चितित हैं । सरकार इस संबंध में मिलिटेट्स से क्या बातचीत कर रही हैं और मिलिटेंट्स का क्या रिएक्शन है ? दुरेस्वामी जी कब तक छोड़े जायेंगे ? किस आशाव दी स्थिति से संग्कार गुजर रही हैं, बातचीत में कोई अवरोध तो नहीं हैं और वे कितनी जल्दो रिलीज कर दियें जायेगे, इस ग्रीर म सरकारका ध्यान दिलाते हुए गृह मंत्री जी से चाहुंगा कि वे ऋपया हमारी शंकाओं का समाधान करें ग्रीर हमें बताएं कि मि० दुरैस्वामी की इस समय क्या स्थिति है क्योंकि वे काफी दिनों से टरोरिस्ट ग्रीर मिलिटेंट्स के कब्जे में हैं ... (व्यवधान)

SHRI SURESH KALMADI (Maharashtra): The Government must come forward with a statement. So many days have elapsed.

श्री सैयद सिब्ते रजी: इस सिलसिल में मैं गृह मंत्री जी से चाहुंगा कि वे कृपया बताने का कष्ट करें कि मि अ दरीस्वामी की स्थिति क्या है, म्राखिर वह . कहां हैं ? वह सेफ भी हैं या नहीं माननीय गृह मंत्री की ग्रोर से सदन में एक वक्तव्य इस संबंध में ग्राना चाहिए। यह किसी की जान का सवाल है, उसकी सुरक्षा ग्रीर सेफ्टी का संयाल है, उसके परिवार से लगे हुए लोगों के जज्जात का सवाल हैं। इस चीज से देश के लोग काफी तंग ग्राचके हैं। ग्रासाम के ग्रंदर क्या हो रहा हैं ? किस प्रकार से म्राज वहां कितने लोग अपहृत किए जा चुके हैं उनको भी मिलिटेट्स किस तरह से अपने पास रखें हुए हैं ...(व्यवधान)

मैं चाहूंगा कि कृपया गृह मंत्री जी हमें इसके उपर यह तो आग्वास्त करें कि दुरैंस्वामी जी खेरियत से हैं, कृपल से हैं, और उनके जीवन को कोई खतरा तो नहीं है? इस संबंध में सरकार मिलिटेंट्स से क्या बातचीत कर रही है?

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): What is the condition of Mr. Doraiswamy? We want to know that. It is a very important matter. The family of Mr. Doraiswamy should also be informed. Madam, I request, through you, the Home Minister to make a statement on this matter.

श्री राम नरेश यादव (७क्तर प्रदेश):
महोदया, यह बहुत गंभीर मामला है भीर
श्राज तक सरकार की तरफ से कोई
बयान इतनी बड़ी घटना के बाद नहीं श्राया
है ... (व्यवधान) देश में किस तरह से
श्रातंकवाद बढ रहा है ... (व्यवधान)
इस श्रीर सरकार का ध्यान दिलाना जरूरी
है श्रीर गृह मंत्री जी सदन में मौजूद है
इस संबंध में एक बयान श्राका चाहिए
... (व्यवधान) यह श्रातंकवाद किस तरह
से बढ़ रहा है ... (व्यवधान)

उपसभापति : मंत्री जी खड़े हैं, आप अपया तशरीक रखिए । अपना स्थान ग्रहण कीजिए, जवाब देने का मौका दीजिए ।

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): Madam, I quite appreciate the anxiety of hon. Members that Doraiswamy of the IOC has with the kidnappers for some time. My only request to all the non. Members will be kindly do not create a situation wherein the kidnappers may get a feeling that now the Government is being pressurised. The negotiations are at the final stage. Unfortunately you have raised the question only at a time when the negotiations are at the final stage. In the House if you have to pressurise me like this, I do not know whether it is going to have adverse effect. (Interruptions).